

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.07**  
New IA-3301/2021  
IN  
IB-1348(ND)/2019

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers LLP & Anr

**....FINANCIAL CREDITOR**

**Vs.**

M/s. Earthcon Universal Infratech Pvt. Ltd.

**....RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 02.08.2021**

**CORAM:**

**SHRI P.S.N PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ashish Makhija, Mr.Milan Negi,  
Ms. Akanksha Vasudeva, Advocates  
For the Homebuyers : Mr. sanjay khanna Adv for AR of Homebuyers  
For the RP : Mr. Rishabh Jain, Advocate for RP

**ORDER**

**New IA-3301/2021:-**

This is an application on behalf of the Resolution Applicant for release of Bank Guarantee in view of directions for modification in information memorandum by this Tribunal vide its order dated 23.07.2021.

The successful Resolution Applicant is directed to include the Members of the CoC also as necessary and proper parties for adjudication of this application. The counsel for the Resolution Professional is present. Therefore, notice has been waived and time is granted for filing reply in the matter. Post this matter after one month.

List the matter on 08.09.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Mamta